में यहां पर यह चाहुंगा कि डोयरनेस-अलाउन्स देने की धात है, वह निश्चित रूप से केश भें दिया जाना चाहिये। यह उस व्यक्ति की मदद के लिये दे गहे हैं जिसकी सामान खरीदना है। केवल कम्पलसरी डिपोिट्ट में जमा करना था किसी आगे के समय के लिये देने वाली बात है इसे नान-इन्फ्लेशनरी बनाने का जो हमारा एटेट्यूड है, न उसमें कोई सहायता नहीं हो पायेगी और न उनको , जिनको मंहगाई भत्ता देना चाहते हैं उनको किसी तरह की सहायता दे ५ येंगे।

इपलिये इन ग्राधारों पर ग्रगर इस बजट का विचार किया गया ता हा सकता है कि इसमें से जनसाधारण के कच्छा को कम करने का कोई मार्ग निकले नहीं ता फिर यह बंाट मैंने जैसे कहा कि दौड़त हुआ बजट है, तेज' से दोड़ने लगा है और ऐसा न हो कि दौड़ते-दौड़ते हो इन्पलेशन की ऐसा घार्ट में ले जाये जिसके कारण बेर जग रं और बढ़े।

THE VICE-CHAIRMAN (SHRT R. RAMAKRISHNAN). Before I Shrimati Roda Mistry to speak I want to take the views of the House. Business Advisory Committee suggested that we must have four hours of discussion on the General Budget everyday. We have to complete 16 hours of discussion. Today we have had 3 hours of discussion. If you agree, we will take up Half-an-Hour Discussion now and after that, the Budget debate will continue. There are a number of speakers from both the sides.

SHRI SHIVA CHANDRA (Bihar): You consider from Monday as to what is to be done.

SHRI N. K. P. SALVE: Do I understand that we will finish the Halfan-Hour Discussion by 6.30 p.m. and then sit up to 7.30?

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): At least another 30 to 45 minutes.

Discussion

SHRI SHIVA CHANDRA From Monday.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): We will start Half-an-Hour Discussion and see after that.

HALF-AN-HOUR DISCUSSION ON POINTS ARISING OUT OF ANSWER GIVEN IN THE RAJYA SABHA ON 1ST MARCH, 1982, TO STARRED QUESTION 102, REGARD-ING ELECTORAL REFORMS

SHRI LAL K. ADVANI (Gujarat): Sir, I have carefully gone through the reply given to Starred Question on 1st March which is the basis of this Halfan-Hour Discussion which I propose to raise. I have also gone through the replies given to the Unstarred Questions that have been referred to in this question because it was on that basis that I had requested the Chairman to permit this discussion. When a reply given to the House to a Starred Question merely refers to two Unstarred Questions, i.e. one of June 1980 the other of November 1980, it is impossible for a Member interested in the subject to put proper supplementaries. Sir, on November 24, 198**0**, replying to the question on the same subject of e'ectoral reforms which had been tabled by me, the then Law Minister gave a resume of the Election Commission's recommendations or rather suggestions which he had made in a public speech organised by Voter, Council and Citizens for Democracy. It is a longish reply and I do no want to read the whole also 6 P.M. thing. He had spelt out number of formal recommendations made by the Election Commission to the Government. And after giving this elaborate

[Shri Lal K. Advani] answer, the Law Minister went on to say, and I quote:

"All these proposals connected with electoral reform are comprehensive in nature. The decisions on them not only require careful consideration of the full import of the implications... —what language, Sir, 'import of the implications?-"but also discussions with political parties and also with State Govern---- e ments in certain cases."

> This is the reply that was given to this House on November 24, 1980. And on that basis, it was also stated that it is not possible to fix the date by which this exercise can be completed because the political parties are to be consulted, because the State Governments are to be consulted about all these recommendations of the Election Commission.

Now, Sir, my first question to the Law Minister today is that, it is now 16 months since this reply was given to the House which I hold as an assurance given to the House that in respect of these numerous recommendations or suggestions made by the Election Commission we propose to consult the political parties, we propose to seek the opinion of the State Governments on this matter. My question, Sir, is: What has been done in pursuance of this assurance? Has there been any follow up because, Sir, I belong to an opposition political party and I can say that so far as this part of consultation with the opposition parties on the Election Commission's recommendations is concerned, nothing has been done. I do not know of any initiative taken in this regard, I do not know whether any initiative has been taken even in respect of consulting the State Governments which also is a part of the assurance given here. And if not, why mot? 16 months have passed, and after 16 months the reply given me is almost a paraphrase saving that this matter needs considerable consideration and, therefore, no time can be indicated ag to when the process can be completed.

Discussion

Sir, I have been very keenly interested in this question of electoral reform. In fact, Parliament has been one of the main forums where this issus has been agitated over a decade now. If I were to trace briefly the background of the problem electoral reform vis-a-vis Parliament, I would say that it was in 1969 when in a very big way, in a major way, my senior colleague, my party leader, Shri Vajpayee raised this matter in the other House. And he suggested that just as in the case of the United Kingdom. After every general election there is what is called the Speaker's Conference comprising of representatives of And that Speaker's all parties. Conference sits and goes into the elections that have just been held and makes recommendations in respect of electoral reform. So, the electoral reform there has been the matter of an institutionalised arrangement and it is not anad hoc arrangement. So, colleague suggested in the other House that a similar institution might be developed in India also. suggested setting up of a Committee headed by the Speaker and including representative of all parties. The then Law Minister, Shri P. Govinda Menon, responded very favourably to this suggestion and in the House itself, on that very day-If I am not mistaken, I have the date with me when this happened; it was in March, 1969-he assured the House that the Government will certainly set up a committee of that kind that is suggested though whether the Speaker would like to associate himself with it or not, the Government cannot say and it is up to the Speaker. Sir, a Committee was set up in 1970 in pursuance of this assurance given by the then Law Minister. The Speaker did not associate himself with it. But it sections of the mittee comprised of all sections of the House. Without any specific Bill before it, it was entrusted with the task of going into the problem of electoral

. reforms. The Committee did not last long because the Lok Sabha itself was December 1970. And. dissolved in after the Lok Sabha was dissolved, naturally the Committee came to an end. But in 1971, after the formation of the new Government, Shri Vajpayee again agitated the same question and shortly thereafter a committee was formed in July 1971. It included the then Law Minister, Shri Gokhale-Shri P. Govinda Menon was there before him-as a member of the Committee. (Time bell rings). Sir, I will do it briefly

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN). Mr. Advani, there are seven speakers and we have restricted the time.

SHRI LAL K. ADVANI: In this case, the others generally ask for only clarifications.

Sir, this committee was formed in July 1971 and within six months I may mention that...(Interruptions). members of the present Council of Ministers also were members of that committee. Mr. P. Venkatasubbaiah and Mr. Sawai Singh Sisodia also members of that committee. And, Shri Vajpayee and myself also had an opportunity to serve on the same committee and the committee function for about six months, went into all the aspects of the electoral reform and produced, what I would say a very good report, a valuable report, though we did not agree with all the recommendations made by the committee. A two-volume report was submitted to Parliament in the year 1972. Mind you, it was done in 1972 and we are today in 1982; and ten years have pasresed since then. Sir, I have referred to this because many of the recommendations made by that committee were unanimous recommendations. A parliamentary committee comprising of the Law Minister, comprising of members of various parties, comprising of two members, who happen to be today an the Council of Ministers, made recommendations. Several of the recommendations made by that committee were unanimous recommendations and some of them were not unanimous. With some of the majority decisions we did not agree. We appended a note of dissent on them. But nevertheless I think that this report. parliamentary committee's report, is one of the major documents which the present Government should take into consideration while considering this issue of electoral reform.

Discussion

The other day there was a supplementary asked here in reply to which the Law Minister gave the general reply, we will take all reports into consideration, including the report that was referred to. But, I wish to point out that now a situation has come, when a parliamentary committee has considerable work, made several recommendations, and subsequent to that the Election Commission has made a series of recommendations, and all of them have been appended in the reply to the Unstarred Question posed in June 1980, it is a long thing, an elaborate thing, I do not want to read the whole thing, when my question to the Government would be is it possible for the Law Minister to assure this House that those recommendations of the parliamentary committee which have also been endorsed by the Election Commission, the Government would have no hesitation in accepting them, because the parliamentary committee was a committee including majority of the members of the ruling party then, which happens to be the ruling party today also, and I have named some members who are members of the present Government also. And, furthermore, to bear upon it we have the Election Commission's recommendations, which is not a political body at all, which is the constitutional body responsible for holding free and fair elections in the country. I_f I put a specific question to the Law Minister as to whether he will accept the recommendations of the parliamen-

[Shri Lal K. Advani]

tary committee that voting age be reduced from 21 years to 18 years, his reply would be that the matter is under consideration. His every would be, the matter is under consideration. But, in fairness to House, is he in a position to convince us about the bona fides of the present Government so far as the electoral reforms are concerned by telling us that specifically, I cannot say, that all the recommendations of the parliamentary committee, which have also been endorsed by the Election Commission, I think the Government would have no hesitation in accepting them. Can he give an assurance of this kind? Can he give a declaration of this kind because this statement of his would reassure this House that this Government is earnest and sincere about the issue of electoral reforms around which, as I said the other day, democracy itself hinges. I have my doubts whether you will be able to say, you dare sav it. It will be difficult for you, but if you say I welcome, I will be very happy because it would mean at least a policy statement. Here is a Parliamentary Committee which is not an ordinary committee. I am not talking of the Tarkunde Committee. The Tarkunde Committee did a very valuable work, but because it was a nonofficial Committee, I do not take it into account. But then I do take into account the Parliamentary Committee's recommendations, the Election Commission's recommendations and where both of them tally, I would say, the Government should not have the slightest hesitation in saying that we accept those recommendations.

Sir, I would refer to only three points which are in common. I have already mentioned about the voting age being reduced from 21 years to 18 years. It is an anomaly in this country that a person of the age of 18 is supposed to be fit for everything else, he can be the director of a company, director of a big concern, he can join army, he can choose the life partner for himself, but he is, by law, regard-

ed unfit to choose his representative. and it is said that he must wait for three more years. It is something. anomalous. We have taken this 21year business from England where the age of majority used to be 21 years. Today even in the U.K. the age of voting and the age of majority is 18. The Parliamentary Committee and Election Commission have also favoured this.

The point number two which I regard as the most pivotal issue in sofar as the electoral reforms is concerned, is the question on money power. How do you deal with it? And if you are unable to deal with it, democracy will gradually become a greater and greater farce. The more the importance of money power in elections, the less is the people's real participation in it. And as time passes, it seems almost impossible for a candidate to get elected unless he can pend a lot of Sir, that Committee subsequently so many other non-official committees and also subsequently the Election Commission—all of them have gone into this question in detail and the basic thing that has to accepted and which was very happily accepted by the Parliamentary Committee was that this Government and this country should accept in principle, \$\mathbb{q}\$ that all election expenses should be regarded as a legitimate charge on the public exchequer and expenses today borne by the candidate or the party should be gradually sifted to the State. Only after that imposition of ceilings, imposition of stringent laws relating to ceilings would be quite correct. It happens that the Election Commissioner has also endorsed this. In fact, he has come out, he has worked out, he has computed and he has made a statement which is rather bold; and it is very bold. He says that if you give me an election fund of hundred crores of rupees. I feel it would be sufficient to conduct the elections as also to finance the political parties. Public funding of elections is a crucial issue. Where does the Government stand on this on principle? Is it still the mat[11 MAR. 1982]

ter which is 'still under consideration'? We are considering all aspects of the question, after all it is a difficult problem, after all it is a tricky problem—all these replies have been given off and on and the time has come when the Government should make up its mind on the issue of the voting age and on the issue of public funding of elections.

Sir, the third question; of course, that is a difficult one, very difficult one and, therefore I would not to have a reply from the Law Minister here and now, though I personally have been strongly advocating adoption of the mix system prevalent in West Germany. It happens that the present Election Commission has also advocated that. In the Parliamentary Committee we considered this question at length. We could not persuade our other colleagues to accept our view points. I felt very happy when that Parliamentary Committee, after listening to the view point of those who advocated the list system or the mixed system, came to the conclusion that for the present, the majority system of election should continue, but they recommended in their report that the Government should set up a committee. If I were to quote their recommendation, "Government might appoint an Experts Committee consisting of eminent jurists, experts on constitutional law etc. to examine $feasibilit_{V}$ of adopting the list system or any other system in relation to elections to Lok Sabha and the State Assembli∈s".

Sir, these are the three important recommendations made by the Parliamentary Committee and endorsed by the Election Commission. I would like to know, in principle where the Government stands on these.

Finally, I come to my last point because it arises in a way from a reply given only three days back. It is a big statement that I was given and I was keen to see that this question comes up. It was a Starred Question in

which I had asked about the details of complaints received from the public and political parties in respect of conducted during the by elections last 20 months and this is the full note that was supplied to me. I have tried to analyse it. I am amazed that out of 75 complaints that have been identified relating to the recent byelections, almost all of them relate to abuse of governmental machinery by the candidate of the ruling party. The conception of the "candidate of the ruling party' varies. If it is election in Jammu and Kashmir or it is election elsewhere, it means the ruling party But it is a general whosoever it is. complaint. And what surprised more is the action taken. What is the "Sent for enginry". action taken? After that, "Result of enquiry, if report called for"-in most cases it is blank. Now here is a situation where the Election Commission has to depend upon officials who are the accused, for reporting on whether the accu-Therefore, sation is correct or not. there is no reply. It is significant that there were four Lok Sabha byelections in U.P.: Allahabad, Bareilly, Mirzapur and Amethi in the month of June, 1980. Eight or nine months have pas-Twenty-two comsed since then. plaints were actually forwarded to the authorities as to whether the misuse had taken place or not. Five have been replied and the reply is that the allegations are baseless. For seventeen, there is no reply absolutely, gesting that those seventeen are correct and therefore there is no reply. Again the Election Commission has no wherewithal to follow it up. There is a complaint that Mr. Rajiv Gandhi used wireless set. And the reply given is, "It is baseless". There is a complaint that so-and-so, the SDM of Amethi worked openly for Mr. Raji**v** Gandhi. Ther_e i_s no reply. It doe**s** not say, it is baselear. (Time bell rings).

SHRIMATI USHA MALHOTRA (Himachal Pradesh). Was any election petition filed at that time? How can you raise this here? SHRI LAL K. ADVANI: I am coming to that.

SHRI SADASHIV BAGAITKAR (Maharashtra): It is an answer given by the Government.

SHRIMATI USHA MALHOTRA: But I can ask him all right whether any election petition was filed.

SHRI LAL K. ADVANI: You have raised a very valid point because there have been instances in the past where election petitions were filed in cases of this nature and what happened? I am referring to a very historic case. Now it has become a land-mark in the history of electoral law. When then. Chairman of this House was the Chief Justice of the Supreme Court, can election petition was filed before thim. Since the hon. lady Member wanted to know why election petition was not filed...

SHRIMATI USHA MALHOTRA: I wanted to point out that you are raising this over here and there was no election petition.

SHRI LAL K. ADVANI. That is what I am explaining to you.

SHRIMATI USHA MALHOTRA: I am not going to any other case; I am referring to the specific case you are referring to over here.

SHRI LAL K. ADVANI: Please listen to me. A case went to Supreme Court in which Chief Justice Hidyatullah made a very pertinent observation. It is the case Ghasi Ram ${f V}s.$ Dal Singh. ${f H}_{e}$ said that election is something which must be conducted fairly. To arrange to spend money on the eve of election in different constituencies, although for general public good is, when all is said and done, an evil practice even if it may not be a corrupt practice. The dividing line between an 'evil practice' and a 'corrupt practice' is a very thin one. And ever since then there has always been a concern among these concerned with electoral law that something may not be a 'corrupt practice' warranting an election petition. But it may certainly be evil practice and unless this Parliament concerns itself with these evil practices, elections cannot be and free. And to substantiate my point, I would like to quote from the reply given to me-which we are discussing today-in June 1980 in which the Election Commission's recommendations were given to the House. What are the Election Commission's recom-This is the reply-and mendations? the Election Commission has actually identified evil practices:___

"(Arising out of the observations by the Supreme Court in Ghasiram Vs. Dal Singh and Others).

- 1. Disbursements out of the discretionary fund at the disposal of a Minister should be prohibited within a period of six month, before the end of normal term of a House or from the date on which the election is called or, where the election is suddenly called, as the case may be.
- 2. Prohibition/restriction on the u_{se} of Government planes by the Prime Minister, Chief Ministers and Ministers
- 3. Prohibition/restriction on the use of Government vehicles on work not wholly connected with official duties.
- 4. Use of personal staff of Ministers and other Government servants for electioneering work, redressal of public grievances on the spot, etc.
- 5. construction of rostrums by Government for meetings addressed by the Prime Minister; and

6 promise of construction of roads, provision of drinking water facilities, etc.;

should be prohibited under the law."

. These are the recommendations made by the Election Commission in pursuance of the Supreme Court's judgement in the case of Ghasiram Vs. Dal Singh and Others. It has identified these as evil practices.

Sir, a mini General Election is round the corner now. Elections are due in West Bengal, in Haryana, in Himachal Pradesh, and elections are on the cards in Kerala also where all political parties including the present ruling party favoured holding of elections.

SHRIMATI USHA MALHOTRA: Point of order

SHRI LAL K. ADVANI: Let me complete.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN). She is raising a point of order.

SHRI LAL K. ADVANI: There is no point of order.

SHRIMATI USHA MALHOTRA: Let him give the ruling, please.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN). First let us hear what the point of order is.

SHRIMATI USHA MALHOTRA: The point of order is this: He has read out these things as evil practices, but what did the Janata do? There were water supply schemes which had been completed.

(Interruptions)

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): There is no point of order.

SHRIMATI USHA MALHOTRA: Just a moment, please. Let me complete. There were water supply schmes which had been completed in my own State and elsewhere had been already inaugurated, were inaugurated second time just for the sake of

election, by Janata Government. Was that not an evil practice?

SHRI LAL K. ADVANI: They were evil. Whoever did it, it was evil. So so far as I am roncerned... (Interruptions).

THE VICE-CHAIRMAN (SHRI. R. RAMAKRISHNAN): There is nopoint of order Mr. Advani, you please conclude. Already twenty-five minutes are over and there are others also.

SHRI LAL K. ADVANI: All that I want to say in conclusion is that with a mini General Election round. the corner. I have identified States—Himachal Pradesh, Haryana, Bengal and Kerala-where elections are due or are likely to be held before May-June and in Delhi. they are long overdue plus, course, there is talk about holding elections evan in Andhra Karnataka, But with this and kind of a situation, with the Law Minister muster courage and say that before these elections come he shall substantial see to it that at least a number of these recommendations some of which can be implemented even by executive order— will be implemented? Orat least can say that he proposes convene a meeting of all position parties at the earliest. before these 'elections take place and identify which of these recommendations made by the Election Commission can be implemented and translated into law. Sir, there, is a long s'ession before us, the Budget session, and I think the Law Minister will be doing a great service to the country and to the health of Indian democracy if h'e can really initiate suitable legislation in this regard in this very session. . would like to know very the Law charly from Minister where he stands on this.

THE MINISTER OF LAW, JUS-TICE AND COMPANY AFFARS (SHRI JAGANNATH KAUSHAL): Sir, my learned friend has given

history of about 10-12 years since when...

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): Thirteen years. In March 1982, complete 13 years, starting from 1969.

SHRI JAGANNATH KAUSHAL: Since then this matter is being raised over and over again in various forums especially in Parliament, Well, I am happy that he has given the history in a chronological manner. But one thing he has not mentioned; and that was the most crucial thing which he should have mentioned. He said that some of the recommendations are so simple that they are acceptable to all. The Election Commission has said so. The Joint Committee of Parliament has also said so. Then why not accept them at once? My friend is discreety simple that they are acceptable to all. power for more than two years. They could have done it.

SHRI LAL K. ADVANI: On point of information, because he has posed that question. A sub-committee was constituted; they accepted all the recommendations that I have referred to. After all, it was obvious we held parleys with the Opposition parties. In the meanwhile, your party stepped in and what happened is history now. But, so far as we are concerned, I would have no hesitation the also in saying that in principle I accept this. That is all. I want you to do nothing more than except to say that you accept this in principle.

SHRI JAGANNATH KAUSHAL: Mr. Advani, you appointed a committee. They went into the matter. They took They went on and on. Ultimately, what you decided did not see the light of the day. No Bill was introduced and the maiter stood where it was. Now, so far as we are concerned, we have done a real, serious exercise. If you are not satisfied, that is a different matter. But, so far as our bonafides are concerned, I tell you— and we have

been telling you and telling House on more than one occasionthat as many seventy proposals have been identified. Now those proposals are before a Cabinet Sub-Committee. The process of consulting the Leaders of the Opposition the States will start after the Cabinet Sub-Committee and then the Cabinet comes to tentative conclusions subjust to the concurrence of parties. because if we introduce something which ultimately the Opposttion parties again is not acceptable to them, the will persist. Otherwise, there is no other way to convince you except to repeat that we have no intention of delaying it. We are at it. We want to go through the whole subject of electoral reform and take a decision and after we have taken a decision, certainly we will come to the position parties before we take final decision. So far as we are concerned, it will be final after all parties agree. So my submission is, to say that Government is not serious about it, is an unfounded charge. would understand the Government being not serious if the Government had not devoted its mind to it or the Government had not formulated propesals, or the Government had referred it to a committee of Cabinet. Then I could understand that we are not serious about it. But you are not satisfied with that answer which was given long back. that on the face of it does not seem to be an incorrect statement. These are matters which require thinking because on coming to conmatters both the clusion in these views are possible. If all the parties come to a particular view, surely, we will come to Parliament for passing that into a law. And if you are asking my opinion on any of the three questions which you are raising then my answer—I know you are not happy with that answer-is that we have not formed a positive opinion. After that we have to come to the House. Before we come in the House, we will consult you also.

CHANDRA-

These are serious matters. The mat-

practical difficulties have to be seen.

Both the views are possible.

consideration.

ters require a lot of

But one thing is obvious. A number of suggestions have been made. The loopholes have been pointed by the courts, by the Election Commission, by the various parties. But by and large, you will agree that our system has stood the test of time. We say that this thing should be done and that thing should be done. otherwise the law as it stands not contain very many loopholes. We have to observe the norms, and definitely the norms have to be observed by the parties as well as by the condidates. And if they the norms, the complaints then, about what happened in the election this and that, has this simple answer. You have pointed out so many reports have come. May I point out to you that I also counted them. As many as 25 complaints were found to be baseless. And the complaints were raised by as responsible persons as Babu Jagiivan Ram, Shri Subramaniam Vajpayeeji, Swami. What happens is this know it. I know it. We have fought elections During elections the agitated that the workers are so moment some complaint is brought to the workers, they at once put to the Election Commission. Later on it is found that there is no merit in We have the experience of the law courts also. Sometimes in the form of complaints material is collected for filing an election petition also. On that matter what I say is the norms are there, the instructions are there, and if some instructions

are violated and there is abuse αſ the Government machinery or the abuse of other things, to that, answer is that we have to have better norms, better standards, because everything cannot be regulated by law. Of course, something can be regulated by law. Therefore, answer and my submission to the House is that the House should not doubt our bona fides. The subject is complex. It is receiving our attention. And we have no reason to coming to conclusion, then coming to various parties and then coming to Parliament.

SHRI MURLIDHAR

Discussion

KANT BHANDARE (Maharashtra): Mr. Vice-Chairman, Sir. the Member who raised this issue should have known that example is than precept. I have my own views on electoral reforms. There is doubt that some of the electoral reforms are essential particularly such as the public funding to the political parties for the purpose of election. But that is far too complex an issue which can been decided before the coming elections because it involves ' handing over of a hundred crores of rupees or something like that to be worked out on that basis. But the most important thing is that despite the fact that there was, according to the hon. Member, Shri Advani, report as early as in 1972, he ceded, they did not have sufficient time in 27 months to translate it into a proper legislation. And I am prepared to accept the charitable view placed by the hon. Law Minister, that they could not finalise because it was not all that simple. I think the intentions were very clear that is, when the elections come, let us do the same thing and come back to power. I think this is the way in which this debate should not raised. I think there is no question of hustling the Government to take action is a matter of this nature. After all, a free and fair election is very basis of our democracy. Article 326 of the Constitution of India gives

[Shri Murlidhar Chandrakant Bhandare]

a constitutional right to every citizen to vote. And before we do anything, I think it is absolutely essential to consult the State Governments. I would like Mr. Advani to tell me whether his Government had consulted the State Government's on this very vital issue.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): You have to put questions to the Law Minister.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Yes, yes; but the question still becomes relevant. He finds fault with our 16 months and not their 27 months. If you had not found fault with our sixteen months...(Interruptions). Twenty-one months? All right.

श्री कलराज मिश्र (उत्तर प्रदेश) : सन 1972 में 1977 तक क्यों नहीं किया ? . . . (ध्यवधान)

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: I am sorry that I gave them a life longer than they had. In fact, all along I wished that they should have a full five-year life so that we could have real democracy with two big parties. But it was one of the greatest misfortunes in our national life and in my personal life.

Be that as it may, some of these suggestions should be really rejected outright, like reduction of the age limit I do not know whether the hon. Member is very serious. My son is 18. He is just getting out of school. I do not know whether at 18 he can do anything else. I do not know what he can do. He cannot even get married in our country. To say that he is sufficiently mature at the age of 18 to participate in the political future of the country, with no job, with his education unfinished, is not correct.

The other suggestion with regard to the West German systems, I

think, will land our country in serious difficulties. There is no doubt whatsoever that is was rightly rejected. Therefore, to ask from the hon. Law Minister an, assurance that all these things would be done before April—Why? Because there are going to be elections in four States—is something which is beyond my comprehension.

Electoral reforms are due in some areas, but I have positively come to the conclusion that people believe that just as everything is fair love and war, it is so in elections. but the candidates and the political parties know that by and large these gimmicks do not work and that it is ultimately the political will of the people which is reflected in results through the ballot. I feel that these minor things might crop but to my mind, they really do not disturb the election machinery. The most important area where should have reform is the wastage of money in elections. According to me, there should be a public funding system. But that as I submitted. must...

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Please conclude.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: .. await the consensus of all concerned. So I think the Government is doing the thing in having it referred to a Cabinet sub-committee. I do not think any report can be accepted without the approval of the Cabinet sub-committee. It is equally right consultation with that it goes for Opposition parties that goes to all the States. In I would insist that it should be sent to all the States because it is the constitutional right of every citizen under Article 326 to vote. Omit no State. Why only some of the States? should go to all the States. Should I say from Leh to Lakshdweep Kashmir to Cape Comorin? I would. say to please have this exercise as early as possible and let us go through

this problem of electoral reform within a reasonable period from today. Therefore my question is as to whether the Government will have a time-bound programme to complete the examination of this problem by the Cabinet Sub-Committee, consultation with the opposition parties and eliciting the opinion of the States in our country.

VICE-CHAIRMAN (SHRI R. THERAMAKRISHNAN): There are six more Members to speak. As know, the purpose of Half-an-Hour discussion is to elicit some information on the matter and not to have a debate. So, please put your questions. I will give two minutes to each speaker and then the Minister will reply. Shri Dhabe.

SHRI WASUDEO SHRIDHAR DHABE (Maharashtra): Mr. Chairman., Sir these are my important questions. You are restricting the time to two minutes. Nothing can be done in two minutes. Mr. Bhandare has rightly said that it is serious matter. It cannot be decided in a short time. We are facing that problem. We were listening to Additional Law Minister. He said that the questions are important.

SHEI NARASINGHA PRASAD NANDA (Orissa): Who is the Additional Law Minister?

SHRI SHRIDHAR WASUDEO DHABE: You know who spoke earlier. There are two speakers behalf of the Law Ministry. I will be very brief. The question is whether we are going to hold our elections properly, fairly and freely. Two developments have taken place which are very serious. One is in Bengal in which the ruling party and another political party have gone to the High Court. The concerned Article of the Constitution states specifically that election petition is the only remedy. The lacuna has been found in that remedy. Secondly in the Garhwal bye-election, the Elec-

tion Commission has no machinery and it is not able to hold the elections. It has to depend upon the State Government at least for the law and order position. Now, one of the recommendations the Electral Reof forms Committee of the opposition political parties was that the Election Commission should have its own force and where the State Government does not cooperate, they will be able to hold the elections. These are very serious matters. I do not understand the Law Minister saying that he cannot indicate any time, Even Sixth Five Year Plan has got 5 years' time. Will you assure this House that we will have five year plan in this also and it will be done before 1985. It is no use blaming the Janata Government or any other party. I would ask whether you are going to have a legislation for the political parties to have their accounts for public accountability. Large sums are collected in the name of elections and many malpractices take place which do not come directly and strictly under the purview of corrupt practices. Money power is having great influence in the elections and poor people cannot fight elections. If you can have an ordinance banning strikes all over the country or if you can have 24 or 25 ordinances, then on a matter of this prime importance of having free and fair elections, why should the Government not act immediately and accept public funding or financing by the Election Commission itself so poor people can also fight elections. appeared in the An article has entitled "Darker Post Washington Side" of the Indian Democracy. It says:

"When people are elected here, it is not the verdict of the electorate, but it is verdict of the black money and the money power."

If that is so, may I know from the hon. Minister how many Cabinet Sub-Committee meetings are held after into power for discushe came sing electoral reforms? He said that

[Shri Shridhar Wasudeo Dhabe] the Cabinet Sub-Committee is considering it. I would like to know whether any meetings of this sub-Committee have been held and if so when you are going to decide the matter finally. Do you have a five-year plan for this or at least by 1985 will we have the electoral reforms?

श्री सदाशिव बागाईतकर : श्रीमन्, माननीय मन्नी जी ने जो का जवाब दिया है उससे लगता है कि everything has its time and this is the style of this Government. But I would like to tell him that this style is not good for the survival of democracy in this country.

श्रीमन्, 1972 की जिस रिपोर्ट का उल्लेख श्री आडवाणी जी ने किया है, उसके बाद 1980 का इलेक्शन कमीशन का रिपोर्ट है ग्रौर उसमें भो उन्होंने रिक्मों डेशंस की हैं। यह वात सही नहीं है कि 1972 की जो व्वांईट सलेक्ट कमेटी की रिपोर्ट है वहा एक डाकुमेंट अ।पक सामने हैं। उसके बाद 1980 का चुनाव हुआ ग्रौर वाइस प्रेजीडेंट का चुनाव हमा । उसके बाद रिपोर्टस है उसमें भी इलेक्शन कमीशन ने अपनी रिक्मेंडेशंस दी हैं। ग्रसल में उसमें बाद यह है कि ग्राप लोगों की इसमें मंगा क्या है इसका साफ पता चलना चाहिये। इस मामले में मेरे मित्र भंडारे साहव जो अब यहां है नहीं, हर वका यह कहना कि जनता ने क्या किया, आपने क्या किया अधिकार कितनो देर तक इस बात को चलाते रहेंगे। 30 साल तक आप सत्ता में रहे हैं जनता रही केवल 27 महीने . . (व्यवधान) द्वाप जरा मुनिये । 30 साल भ्रापका

श्रीमती उषा मल्होत्राः यह सही है पर ग्रापकी गरजी से नहीं लोगों की मरजी ∴ेसे ग्राए है, मैं यही कह रही हूं। श्री सशिशव बागाईतकर : ग्राप सुन लीजिए । यह हर चीज को 27 महीने से जोड़ने से कोई लाभ नहीं होता है । इसमें कोई बुद्धिमानी नहीं है इसमें ज्यादा बुद्धि नहीं लगती है । (ब्यवधान) जैसे श्रीरत मर्द झगड़ा करते हैं वैसे मालूम होता है (ब्यवधान)

श्रीमतीः उषा मल्होत्रा : डकोरम श्राप नहीं रख रहे हैं, हम लोग रखते है (व्यवधान) जनता राज में श्रीरतों के साथ यही श्रापने किया . . . (व्यवधान)

शी धूलेश्वर मोगा (राजस्थान): किसी राष्ट्र या चीज को बनाने में टाइम लगता है गिराने में कुछ टाइम नहीं लगता है (क्यव-धान)

श्री सदाशिव बागाईतकर: तो श्रीमन्, मैं यह कह रहा था कि सरकार ने विधि मंत्री जी ने यह जो दलील दी है कि सरकार के सामने इसके बारे में जो सारे डकुमेंट्स हैं उमकी सरफ सरकार गौर से सोच रही है। सब कमेटी एक बनाई है सब कमेटी विरोधी दलों के साथ वार्ता करेगी, सब कुछ करेगी। 'इसका मतलब है कि यह कुछ ट।इम बाऊंड म्रापका नहीं है। न सिर्फ मिनी जनरल इलेक्शंम की वात जैसे कि ग्राडवाणी जी ने की बल्कि ग्राने वाले ग्राम चुनावों में भी इसके लिए ग्राप कुछ नहीं करना चाहते, इतना इसका मतलब साफ है। इसलिए मैं चाहूंगा जो लिस्ट सिम्ह्यम है, प्रोपोरशनल सिस्टम ही न हो, यह तो जटिल समस्यायें हैं लेकिन जिन चीजों पर एक राय है जैसे कि ऐज का सवाल है कि 18 साल वोटर की आयु हो उसको बोट देने का अधिकार देने के लिए जो बात है उसमें ज्वाइंट सेलेक्ट कमेटी में एक राय है। उसमें कोई मतमेद नहीं है। पार्टी फंडिंग और एवर्न मेंट फंडिंग का सवाल है । तीसरी ग्रौर रिक्नेंडेशन है। आगे का जो सिलसिला है जो अकाऊंट हैं उसकी रिटर्न के लिए खर्च देता है उसमें पार्टी

का जो खर्च है गिना नहीं जाता है श्रीर सारा फाड इसी तरह से होता है। उम्मीदवार के लिए वह ऋपना जो खर्च करता है वही हिसाब देने की पाबंदी है लेकिन पार्टी जो उसके लिए खर्च करती है उसको देने की जिम्मेंदारी उस पर नहीं है। इससे सारे अकांऊंट्स की रिटर्न फाड्लेंट होती जा रही है। इसिलए कम से कम कुछ हिस्सा जो डाइरेक्टली उस उम्मीदवार को चुनने में मदद करता है उतना उसका हिसाब देने की जिम्मेदारी उम्मीद-वार पर हो। यह भी उसका एक रिक्मेंडेशन है यानी ऐसे रिक्मेंडेशनस जिसके वारे में मत्नेद नहीं हैं और जिनको तुरंत लागू करने में ऋापको कोई दिक्का नहीं है। तो क्या मंत्री जी यह अवश्वासन सदन को दोंगे कि जिन सूच-नाश्रों के बारे में, सुझावों के बारे में एक राय है, ऐसे सुझावों पर कम से कम जो कैंबिनेट की सब-कमेटी है, वह बैंडेगी भ्रौर ये जोतीन चार राज्यों में चुनाव ग्रागे ग्राने वाले हैं, इन चुनावों के ग्राने के पहले इस पर फैसला करेगा, कानून बना करके उसमें भ्रमल करेगी । क्या सरकार इनको समयबद्ध तरह से करने के लिए राजो है, इतना ही मैं पूछना चाहता हूं।

श्री शिव चन्द्र झा (बिहार) : उपसमाध्यक्ष महोदय, केवल देश में इलेक्ट्रोरल रिफार्म्स
हों श्रोर उसके लिए हर सुधार सोचें, एक बड़ा
इलेक्ट्रोरल रिफार्म्स का कदम श्रागे बढ़ेगा
यदि हाउस की प्रोसीडिंग्स की सैंक्टिटी को
हम में टन करें । यह बहुत बड़ा कदम होगा
देश में जततंत्र को मजबूत करने के लिए
श्रोर इलेक्ट्रोरल रिफार्म्स के लिए । हाफ
एन हावर डिसकशन में जो नोटिस टाईप
के सवाल पर दिया जाता है, उसके मुताबिक
सवाल पूछे जाते हैं श्रीर इस श्रार्डर को
इधर उधर करना हाउस की प्रोसीडिंग को
डिस-आर्डर करना श्रीर देश में जनतंत्र को
कमजोर करना होगा, यह मैं श्रापसे निवेदन
करना चाहता हूं।

उपसभाध्यक्ष महोदय, चुनाव जो है वह देश में जनतंत्र का एक अ।धार है। यदि यह ऋधार खत्म हो जाता है तो जनतंत्र की इमारत दह जायेगी। इमरजेंसी में कोशिंग हुई थी इस इमारत को ढहाने की, इस ऋाधार को खत्म करने की लेकिन जनता की मेहनत और आवाज की बदीलत और जनता के संघर्ष की बदौलत यह आधार हटा नहीं, जनतंत्र का हथियार कायम रहा है। यह हम लोगों के लिए सौंभाग्य की बात है, खुशी की बात है, गौरव की बात है। हम चाहेंगे कि यह हथियार हम से छोना नहीं जाय, कोई नहीं छीने । लेकिन इस हथियार को बन्गट करने के भी बहुत से फैक्टर्स हमारे ममाज में काम कर रहे हैं जिनको हमें सुधारना है ताकि यह हथियार तेज रहे, कारगर रहे उसको ब्तण्ट करने केजे। फैक्टर्स हैं, जो तत्व है वेन रहें। थोड़ी देर के लिए ले लीजिए बोगस पोलिंग बोगस लिस्ट जो होती है वीटिंग में, दूसरे के नाम पर, इसको रोकता । यह म्कित काम नहीं है। इसके लिए स्पेशत वजट की जहरत नहीं है, बहुत पैसे की जरूरन नहीं है। इसके लिए सरकार क्या कर रही है? एक फोटो का सिल-कर सकते हैं हर वोटर के सिला ऋष लिए। जैसे अप सबको देते हैं फोटों, को जैसे फोटो के साथ देते हैं पो० पास, वैसे ही वोटर के पास रहे। यह व्यवस्था हो सहतो है। या एक ग्राटी-मैटिसमशीन होम जो उस पर खड़ा हो, जरा सोचा जाय, तो जब वह वोट भो देता हो तब उनका फोटो भी श्राजाये, ताकि जब बोगस को बात उठेगी तो वह देखेगा श्राली चेहरा कीन था। ता सरकार इप तरह से सोच रहो है कि नहीं।

जहां तक बूथ कैपरिंग का सवाल है, उनिभाधन महोदय, यह मानना होगा कि जनतंत्र को शुरूपात जहां हुई, ये खामियां उसमें रही हैं। इतिहास बनाता है।

में ज्यादा नहीं कहना चाहता हूं, लियन को चुनाव में घोड़े की बदौलत, बंदूक की बदौलत वृथ कैंप्चर हुए हैं, अमेरिका में, यह इतिहास बताता है। ग्रमेरिका में ये राव खामियां रही है तो हमारे यहां ये खामियां न हों इसके लिए हम ग्रागे बढ़ें यह वैज्ञानिक युग है इसके लिए ग्राप जनता की प्रतिनिधि कमेटो बनायें । हालांकि रिप्रेजेंटेटिव रहते हैब्थपरले किन उससे काम नहीं चलता है। दूसरी जनता का दस्ता वहां पर वने, बुध केम्पचरिंग पर सभी दल वाले उसमें हों, इससे बूथ कैप्बरिंग रोकी जा सकती है।

तोसरी बात मनी पावर की है। तो जनतंत्र के स्राधार को खत्म करती है। जनतंव चाहे हिन्दुस्तान में हो, चाहे इंग्लैंड में चाहे ग्रमेरिका में, यह मत समझें कि अमेरिका में जनतंत्र परफेक्ट है। मनी पावर, दो पार्टियों के मलावा तोसरी पार्टी की हिम्मत नहीं हो सकती है। बड़े सोश-लिस्ट रेडिकल खड़े होते हैं। विल्सन कई बार खड़ा हुन्ना लेकिन कभी दो चार स्टेटस से ग्रागे नहीं बढ सका । ऐसे किसी इंडिपेंडेट की हिम्मत नहीं हो सकती वहां अमेरिका में प्रेजाडेंट होने की, चुकि वहां दो बड़े पावर वाले, पैसे वाले हैं और दोनों का खेला जनतंत्र है। यह खेल। जनतंत्र उन्ही का है। साईड्स त्राफ सेम क्वाइन मनी, बाल स्ट्रंट के हैं। तो यह पैसे की जो ताकत है उसको रोकने की कमजोर करने की सांच सकते हैं। इकनामिक डिस्पैरिटो है, वह लम्बा हिसाब-विताब है।

श्राप कहोंगे कि यह सेरी ताकत से बाह है। समाज में इकनामिक डिस्पेरिटी जो है, ग्लेयरिंग, इसको खत्म करके यदि हम लगा करके करें, तो इन्अम सीलिंग कुछ हम उसकी ग्रोर ग्रग्रसर हो सकते हैं, ग्रागे बढ़ सकते हैं। लेकिन ग्रंभी की संट-ग्रंप में ग्राडवाणी जो ने ठोक ही कहा कि भो केंडि-डेट्स है, उनके एक्सपेंसेस को सरकारमीट करे।

ग्राप लोग तो पैसे वाले हैं, ग्रपने घर से पैसा लगाते है (समय की घंटी) वह तो बंद होगा । सरकार वह खर्चा मीट करे जो केंडिडेट होते हैं, उनका दो इस या पचास हजार खर्चा होता है, वह सब सरकार वहन करे। तब तो जो पैसे का खेला है, वह खत्म होगा। लेकिन सरकार यह नहीं करेगी।

Discussion

तव रही बात वीटर्सकी एज घटाने की-- अब भंडारी जी ने कहा कि हमारा तो अठारह साल का है. . . लङ्का (व्यवधान)

उपसभाष्यक्ष (श्री ग्रानें रामें कृष्णनं) : ग्रब ग्राप समाप्त की जिए।

श्रीशिवचन्द्र झाः जरा सुनियेतो । उसको हीश नहीं है। यही सब ही था श्रंग्रेजो के जमाने में कि देश में श्रशिक्षा है, जनता शिक्षित नही है, यहां जनतंत्र कैसे चलेगा। एडल्ट फ़्रैंचाइन कैसे है संप्रेजी जमाने में (समय की घंटी) रेस्ट्रिक्टेड फ्रैंचाइज की बदाँलत पं० मोतीलाल नेहरू थे, भूलाभाई देसाई थे, जिन्ना थे, मालवीय जी थे। यह रेस्ट्रिक्टेड. . . (व्यवधान)

उपसभाध्यक (श्री ग्रार० रामकृष्णन) ग्रय समाप्त की जिए।

श्री शिव चन्द्रझा : श्राजादी के बाद मास एडल्ट फ़्रेंचाइज हुम्रा। इसलिए यह कहना कि इक्कीस शाल वाला जो है, वह वहत काविल है ग्रौर ग्रठारह साल वाला ग्रभी इम्में चययोर है, यह गलत धारणा है। जनतंत्र जो हम . . . (व्यवधान) उतना अच्छा है। इसीलिप वोटिग एज की भी श्रापको घटाना होगा।

ग्रांखिरी सव.ल, यह ठीक ब.त उठाई गई गहवाल में इलैक्शन कमीशन बिलकुल हैरपर्लेस हो गया, जब बाबू विश्वनाथ प्रताप

्रिमह ने कहा कि हम जिम्मेदार नहीं होंगे——
(समयकी घंटी)——यह भी बात सही हैं कि
लामिनिस्टर——ग्रापमे पहले शिव शंकर ने
उनको बहुत टैक्टफुली झाड़ दिया, कहा कि
हमसे नहीं मांगा, सैटर से नहीं मांगा, इलैक्शन
कमीणन हमसे, सैंटर से मांगता ग्रीर
हम यदि कहते कि हम नहीं दे सकते, तो बात
दूसरों थो, उत्तर प्रदेश सरकार ने कहा।

तो हमारे कहने का मतलब यह है कि इलैक्शन कमीशन के पास वह मशानरी नहीं है, वह फोर्स नहीं है जोकि चुनाव के वक्त फिनां को अण्टोल कर सके। इसी-लिए इस परिस्थिति को गढवाल, को लेकर जो पिरिस्थिति उत्पन्न हुई है, क्या आप इस प्रकार से गौर करेंगे स्रोर स्राप एक कमेटी संसद को बनायों गे ग्रीर विशेषज्ञों तथा संसद सदर्यों दोनों को मिला कर, कि इल क्शन कमोधान को ग्रौर पावर दो जाए कि वह स्टेट में ला एंड प्राईर मणीनरी की भी मीबिला-ईज करेंगे और उसकी अधिकार होगा--'(समय की घंटी) --यह मेरी वात है. . . (क्पवधान) यह यदि हो जाता है, तो चुनाव साफ होते हैं... (व्यवधान) स्राप जवाब दें।

SHRI SHAHABUDDIN SYED Mr. Vice-Chairman, Sir, I (Bihar): shall be extremely brief. I have only one comment to make on what has been stated by the Law Minister. I feel that the electoral malpractices that have been reported by the Election Commission have been taken very lightly. I think that any one of us who has been associated even in a very marginal manner with the electoral process knows about the dirty role played by various factors that have been explained here on the floor of the House. As far as I can see the play of what are called the four M's-Men Money, Muscle and Material—has vitiated the very credibility of the electoral process. Therefore, I would like the hon. Minister not to take them so lightly or to consider them in the light of the few incidents that are reported,

My questions are as follows:

In Annexure II, in three parts, he has mentioned the recommendations made by the Election Commission to the Government. Now I would like to know the dates on which the Election Commission made these recommendations—these three sets of recommendations to the Government, so that we know precisely how long the Government has been seized of these recommendations by the Election Commission. That is my first question.

Secondly, Sir, I welcome very much that a Cabinet Sub-Committee has been formed to consider these recommendations. But we in this House are aware of the fact that one way of consigning the recommendations to oblivion is to transmit them to a committee for further consideration. And, therefore, my friend, Mr. Dhabe, has very rightly asked that the Minister should take the House into confidence and inform us about the level of priority that has been given to this matter. ٠ ٠ ـ <u>١</u>

7 P.M.

And how urgently the Cabinet Sub-Committee proposes to deal with this matter which is a burning question? I would suggest that there should be a deadline that the Cabinet Sub-Committee should set for itself by which all the 44 recommendations that are listed here and any other suggestions that might have been received by the Government, shall be scrutinised and that the Government shall come to definite conclusions about their acceptability.

My third point is this. I very much welcome the idea that at the appropriate stage, the Government proposes to consult the opposition parties. I think this is a matter which should really be above party politics. It is

[Shri Syed Shahabuddin] a national issue. It is a question for the survival of democratic process in our country. Therefore, I welcome this idea. I would, on this point, endorse the suggestion made by my friend, Shri Jha that there should be a Joint Committee of the Parliament to look into all these recommendations. I do not see any contradiction between the continued existence of the Cabinet Sub-Committee and the establishment of a Joint Parliamen-That Joint Parliatary Committee. mentary Committee would provide for the Government a forum through its nominees to place the views of the Government before the nation. It shall also provide a forum, at the same opposition parties to time, to the place their views in the forum. Therefore. I would suggest that the Government should consider seriously the formation of the Joint Committee of the Parliament to finalise the legislation based on these recommendations. Thank you. very much.

AMARPROSAD CHAKRA-SHRI BORTY (West Bengal): Mr. Vice-Chairman, Sir, I am surprised to see how the hon. Law Minister who is not only the Minister but who has spent some years in the judicial line practising, has come out with the plea that the Janata Government did this and the Janata Government did that. Now, what is the harm in undoing this thing? I am assuming and not saying that the Janata Government did wrong thing. But one wrong cannot make the other wrong right. What were they doing for eight years from 1972? I represented my party in the Election Commission and we discussed this issue several times. It has not been solved for 8 years from 1972 onwards. It can be discussed by setting up a Committee. I need not go into the history. The Cabinet Sub-Committee may decide it forthwith. Just see the language that the Law Minister has used. He has said: "You will kindly see the proposals are presently under consideration of the Cabinet Committee on Electoral Reforms. After provisional conclusions

have reached by the Committee, the proposal would be discussed with the political parties and wherever necessary with the State Governments as well. Hence taking up a final decision would necessarily take more time and it is not possible at this stage to indicate the time by which the proposals are finalised." What is the normal human conduct? You are experiin this line. We are experienced in this line. What is the normal human conduct of a person? He is the limb of a machine. That of the capitalists, machine is that hoarders and black-marketeers. They supply the money power before the election. Therefore, would change it? I can say that they will not change it. They are there since 1972 and they have not done anything except accusing Janata or accusing somebody else. The real thing is that they won't do it. Let them say that Cabinet Sub-Committee will finalise it in a month. Let him say that they will do it in 3 months. He cannot say such a thing because they are interested only in delaying the matter. Articles 324, 326, 327 of the Constitution are there as far as the power of the Election Commission is concerned. . .

The Election Commission has recommended the matter to them in 1972. Till now nothing has been done. Even a by-election in Garhwal cannot be held for the last 20 months. Sir, what is the motive then? From the conduct of the Government what can you presume? There is no use of talking all thise things. My firm question tothe Law Minister is this. Let the hon. Minister be pleased to say how long will this Cabinet Sub-Committee take to come out finally? I know they will come before us saying, it is under consideration, it is under immediate consideration, it is expeditiously considered. We do not like all those lame Let him say when they excuses. would finish it and whether they are going to appoint, if necessary, a committee to expedite the matter. Sir, what is going on in this country?

x- . .

They want all these blackmarketeers and hoarders to supply money power. They want that 18 years should not be the age for franchise because in the discussion we found that they do not want any change. They are going to have the Presidential system. They do not want any elections of this nature. They do not want any change in the electoral law. (Interruptions)

SHRIMATI USHA MALHOTRA: Sir, matured people like Mr. Bagait-kar and others in the opposition do not know even how to talk in the Parliament. They do not know how to keep the decorum in the House, and they are insisting on 18 years as age of franchise. (Interruptions) Is the age of 18 years mature enough. (Interruptions)

AN HON. MEMBER: The whole country was asking for lowering the age.

SHRI AMARPROSAD CHAKRA-BORTY: Sir, what is happening in West Bengal? I am appearing in a case before the High Court. What is going on, Sir? Sir, from 1967, if there is no electoral reform, if there is no electoral change, then the Prime Minister has been elected illegally, the President has been elected illegally and we are elected illegally and we are elected illegally, if that is the case. But they are creating it in the High Court there to stop the elections in West Bengal.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): You have to conclude now.

SHRI AMARPROSAD CHAKRA-BORTY: I am asking the question, Sir. Let him kindly say when these electoral reforms—tackling the problem of vote-capturing, money power, and lowering the age—will be completed, when those will be finalised. How much time the Cabinet Sub-Committee is going to take? Are you going to form a committee to finalise it within a couple of months?

SHRI SURENDRA MOHAN (Uttar-Pradesh): Mr. Vice-Chairman, Sir, the reply given by the...(Interruptions)

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Order, please.

SHRI SURENDRA MOHAN: the reply given by the hon. Law Minister to my colleague, Mr. Advani's queries has surprised me. In fact, everyone who has heard him carefully must become very apprehensive because it appears to me that while there is a big debate, there has been a big debate in the whole country regarding the electoral process, the Law Minister has said that everything is foolproof. He has said that our system has been functioning very well. He seems to be sounding at least to me that there is no urgency in the whole matter at all. It is this attitude of the Government which brings some concern, which invites concern, and I would beg of you, Sir, to point it out to the Government that the matter is not so simple. On the one hand, Sir, the Law Minister said that much time will have to pass, much effort will have to be made to discuss the proposals with the Opposition parties, within the Cabinet Sub-Committee, with the State Governments and soon and so forth, and yet everything is sought to be dismissed lightly by saying that the whole system is foolproof, that the whole system is working very well. Sir, the first point I would like to ask the hon. Law Minister is whether he really thinks that electoral reforms are necessary and that they are urgently necessary. Sir, this sense of complacency of the Law Minister is also reflected in the mention that he has made regarding the rule of the Janata Party. Now, Sir, this Government has also been in power for the last 27 months. The Janata Government also ruled this country for 27 months only. On that score, Sir, we are quits. Twentyseven months have already passed. But it seems to me. Sir. that the assertions of the hon. Law Minister might make it 27 years before anything is:

[Shri Surendra Mohan] done on that score. Therefore, Sir, I would ask another question and that is this: I understand, Sir, that Government is a continuing process. believe that the Janata Government had also appointed a sub-committee and I hope that whatever recommendations had been made by that subcommittee they also will be considered by the hon. Law Minister and by Government. I would the present like to know whether the Government has really given any thought to the recommendations of the sub-committee of which my hon. friend, Mr. Advani, and another friend, Shri Shanti Bhushan, were members. I would like to know whether that scheme of recommendations is also under the consideration of the Government or not. The third thing that I would like to ask is whether it is true that much apprehension is being expressed on the fact that it is not the Election Commission now which decides when the elections are to be held, although under the Constitution it is the Election Commission which has the superintending powers and all the powers of control of the electoral process, now it is sometimes the State Government and sometimes the Central Government itself and sometimes even the printing press, and who knows what, but in any case it is not the Election Commission now which really decides when the elections have to be held. There is a parliamentary bye-elections which ought to have been held in Bayana, a seat vacated by the former Chief Minister of Rajasthan, who was a Member of Parliament before, and yet the Government has not made known to any one when such vacancies will really be filled in and when the bye-elections will take place. Other instances of postponement of bye-elections have also been cited. I would, therefore, like to ask the hon. Law Minister whether he has any scheme by which such uncertainty can be removed.

SHRI JAGANNATH KAUSHAL: "Sir, a number of suggestions have been made by the hon. Members on the Opposition Benches. Some tions have also been made by Mr. Bhandare and you must have seen . that in the suggestions also there is no concurrence and it is bound to be. The reason is that the subject is so complex that we hardly expect all Members to speak with one voice, which is just not possible. One hon. Member suggested even now that there should be a Joint Committee of Parliament to consider the matter. Now, if the Member is still of this view that this matter should again be referred to a Joint Committee of Parliament, what can we do. Well, I will certainly put before the Cabinet this suggestion also.

SHRI LAL K. ADVANI: don't. (Interruptions).

SHRI JAGANNATH KAUSHAL: Now, the thrust of the whole discussion today is, as Shri Advani has said it, am I in a position to give an assurance that there is a time-bound programme and within that particular time the whole thing will be finalised? I will put it to the Members whether this is? Is it really possible for us to fix a time-limit?

SHRI SHRIDHAR WASUDEO: ~ DHABE: Why not? One year or two years or five years.

JAGANNATH KAUSHAL: SHRI What is the use of asking for five years or twenty years or twentyseven years? That is not the way to come to a positive result. The situation is such that to expect us to give a time, would be rather unrealistic, and that is why I said that you please accept when we say that these are not empty words and you accept what we say. Seventy proposals have been formulated. That is not as if we are saying that we are thinking and thinking and thinking. Thinking has been done; but when the thinking has to assume the form of a legislation, then surely on such a vital question as electoral reforms,

the consensus of the country, of the opposition parties, the States, has to be taken.

With regard to other matters, some Members said that the voting age should be 18; some said it should be 21, and in the House itself we have seen some Members saying that the age 18 is not the proper age. So my submission to the House is. I quite agree that we have taken a long time but that time was taken, as I said, not because we never wanted reforms. Shri Advaniji knows that the matter was referred to,-and a Bill was also introduced but that Bill ultimately lapsed—the Joint Committee of Parliament; that report was also there and then when I said that the Janata Party Government could not do it in 27 months, I was not trying to blame the Janata Government. I was, in fact, trying to say that to simplify the issue and to say that this matter can at once be brought forward before the Parliament and at once a decision can be taken, is not realistic. I had only said it from that angle: I never blamed the Janata Government. They serious about it... (Interruptions). I am not concerned; other Members might say; but my idea was when Advaniji was saying that the matter was so simple, I wanted to confront him that it is not so simple. It is a complex matter. On every matter, there is difference of opinion...

SHRI SHRIDHAR WASUDEO DHABE: Election Commission says you must have your own machinery for holding elections.

SHRI JAGANNATH KAUSHAL: Some sentence of mine has been taken out of context. When I said that this system, by and large, has stood the test of time for 30 years, my learned friend was saying that the Law Minister says that there is no need for reforms. We cannot take away one sentence from here and there. Therefore, consolidated statement is that the matter is now receiving attention at the highest level.

With regard to proposals which will ultimately come before the country and before the opposition they have to be finalised.

Discussion

One more point was raised as to when the report was received from the Election Commission. I may not be able to give the exact date but the consolidated list was received on 22nd of October, 1977. As I say, the Election Commission goes on making recommendations. Therefore, my very respectful submission to the House is, they should not doubt our bonafides. All I wish to say is, if you ask me to give a time-bound programme, I will say, that it is not possible and even if I give the time limit, it may not be possible, because of the various comlexities, in sticking to the time schedule. I would request the hon. Members to accept what we have stated. We do not wish to give the impression that we do not want electoral reforms. Wherever these reforms are needed, Government will certainly come forward and ask the Parliament to pass the law.

श्री लाडली मोहन निगम : उपसभा-ध्यक्ष महोदय, एक क्लेरीफिकेशन चाहिए । कानुन मंत्री जी ने कहा कि 70 चीजें उनके पास ग्रा गई हैं। करीब-करीब में इनसे सहमत हं। इस बारे में मैं कुछ नहीं जानना चाहता । मै इतना जरूर जानना चाहता हं कि ग्रापके लिहाज मे उन 70 चं जों में से कोंई एक भी चीज है जिस पर सब कां सैन्सस हो जाते हैं। इसको भ्राप एक्स-प्लोन कर दें।

श्री जगन्नाथ कौशल: ग्रकेले की बात कर दूं ग्रोर सब को पड़ा रहने दूंती इसमें कोई फायदा नहीं होगा।

धी लाडली मोहन निगम: एक के बाबे में भी आप कहने की स्थिति में नहीं है जिसको भाप लागु करें।

VICE-CHAIRMAN (SHRI RAMAKRISHNAN): Half-an-Hour Discussion is over. There are two speakers who would like to speak. Would the House like to sit upto 8 or shall be adiourned?

The House stands adjourned till 11 A.M. tomorrow.

> The House then adjourned at twenty minutes past seven of the clock till eleven of the clock on Friday, 12th March,